

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4163
ANSWERED ON:06.09.2012
JUDICIAL REFORMS IN STATE OF HARYANA
Choudhry Smt. Shruti

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the State Government of Haryana has implemented all kinds of judicial reforms and provided a modern judicial infrastructure in the State; and

(b) if so, the details thereof in comparison with other States?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) & (b): The development of proper infrastructure facilities for subordinate judiciary including computerization of Courts is one of the thrust area of judicial reforms. While the primary responsibility of infrastructure development for subordinate judiciary rests with the State Governments, Central Government has been augmenting the resources of the State Governments for development of infrastructure of Subordinate Judiciary through a Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for Subordinate Judiciary. As per the information available with- the Government, there are 45 Judicial Court Complexes in Haryana which are spread over 21 districts and 19 Sessions Divisions, out of which, 39 Courts are functioning in the newly built Court complexes. At three places, i.e. Gohana, Tohana and Ganaur, the process of construction of new court complexes has started. Besides, at present, more than 125 residential accommodations are at different stages of construction throughout the State.

The matter of development of infrastructure of the subordinate Courts is being regularly reviewed in the Supreme Court in the Interlocutory Application No. 279/2010 in Writ Petition (C) No. 1022/1989 in All India Judges' Association & Ors Vs. Union of India & Ors. Monitoring Committees at Central, State and District level have been constituted as per the directions of the Hon'ble Supreme Court to review the progress of the infrastructure development of Subordinate judiciary. As per the details furnished by the States under All India Judges Association case regarding status of development of infrastructure facilities for subordinate judiciary, the Government of Haryana has completed projects of 12 Court buildings and 48 residential quarters out of a total of 214 projects of court buildings and 216 projects of residential accommodation completed at an All India level between July, 2010 and July, 2012.

The E-Courts Mission Mode Project is another project being implemented in the country for provision of the Information and Communication Technology (ICT) infrastructure at the courts. Overall, 10,432 District and Subordinate Courts have been computerized till 31.07.2012 out of targeted 14,249 Courts. In Haryana, 298 Courts have been computerized till 31.07.2012, out of the targeted 326 Courts.